

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**C.P. No. 460/2015  
O.A. No. 04/2014**

New, Delhi, This the 5<sup>th</sup> day of October, 2015.

**HON'BLE MR. JUSTICE L. N. MITTAL, MEMBER (J)  
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

Birender Singh  
S/o Shri Gabbbar Singh  
Ex-Substitute Bungalow Peon (TA&DK),  
R/o RZD-1/12, Vijay Enclave,  
Vinod Puri, Dabri Palam,  
New Delhi. ....Petitioner

(By Advocate: Shri R.K. Shukla)

Versus

1. Shri. A. K. Puthia  
The General Manager,  
Northern Railway (HQ),  
Baroda House, New Delhi.
2. Shri. Arun Arora  
The Divisional Railway Manager,  
Northern Railway, DRM Office,  
Estate Entry Road, Paharganj,  
New Delhi-110055.
3. Smt. Seema Verma  
The Assistant Personnel Officer,  
Northern Railway, Head Office,  
Kashmere Gate,  
Delhi-110006.
4. Shri Y.S. Chaudhary,  
Dy. Chief Engineer/Survey,  
Northern Railway, Tilak Bridge,  
New Delhi.
5. Shri Arun Kumar Mittal  
Executive Engineer/Survey

(TKJ Construction),  
Northern Railway,  
New Delhi.

....Respondents

(By Advocate: Shri V.S.R. Krishna)

O R D E R (O R A L)

**Hon'ble Mr. Justice L. N. Mittal, Member (J)**

Counsel for the respondents has stated that contempt proceedings before this Tribunal have since been stayed by the Hon'ble Delhi High Court vide order dated 09.09.2015 passed in Writ Petition (C) No. 8646/2015.

2. In view of the aforesaid, the instant Contempt Petition is disposed of with liberty to the petitioner to file a fresh one, if need be. No costs.

(SHEKHAR AGARWAL)  
MEMBER (A)

(L. N. MITTAL)  
MEMBER (J)

/Mbt/